

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 32

IA 2145/2020 IA 87/2021 IA 1664/2021 in C.P.(IB)4461/MB/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 26.10.2023

NAME OF THE PARTIES: MINESH PRINTS LTD

Section 12(2), 60(5),45(1), 60(2) & 10 of the Insolvency and Bankruptcy
Code, 2016

ORDER

IA 2145/2020 IA 87/2021 IA 1664/2021 in C.P.(IB)4461/MB/2019

- 1) Neither the Liquidator of the Corporate Debtor nor Counsel for the Liquidator of the Corporate Debtor is present, when the matter is called out. Mr. Viraj Parikh, Ld. Counsel for the Suspended Board of Directors is present.
- 2) In that view of the matter, the Registry is directed to issue Notice to the Liquidator of the Corporate Debtor clearly intimating the next date of hearing and directing the Liquidator to remain present in the Court on the next date of hearing and to place on record Compliance Report well before the adjourned date.

- 3) Liquidator is directed to remain present in the Court on the next date of hearing and apprise the Bench about the status of the Liquidation and these Applications.
- 4) Stand over to 11.12.2023, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**